

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. 396/99 IN

O.A. 314/99

New Delhi, this the 18th day of September, 2000.

Hon'ble Dr. A. Vedavalli, Member (J)  
Hon'ble Mr. S.A.T. Rizvi, Member (A)

Udai Paswan, S/O Sh. Akal Paswan,  
H.No.P-615, Sewa Nagar, New Delhi.

(By Advocate: None for petitioner even on the 2nd call)

VERSUS

1. Union of India, through Sh. D.P. Bagchi, Secretary, Deptt. of SSI & ARI, Udyog Bhawan, New Delhi.
2. Sh. K.V. Irmiraya, Development Commissioner, Office of DC (SSI), Nirman Bhavan, New Delhi.
3. Sh. N.S. Bairwa, Section Officer (General Administration), Office of DC (SSI), Nirman Bhavan, New Delhi.

.....Respondents

(By Advocate: Sh. V.S.R. Krishna alongwith Respondent No.3)

O R D E R (ORAL)

By Hon'ble Dr. A. Vedavalli, M (J):

Heard.

Sh. N.S. Bairwa, respondent No.3 submits that the applicant has been re-engaged w.e.f. 8.9.2000 and has been performing his duties. He also submits that conferment of temporary status on the applicant will be considered at the appropriate time as and when he completes the requisite number of days.

In view of the above position, we are of the opinion that nothing more survives in the C.P.

C.P. is, therefore, dismissed. Notices discharged.

S. A. T. Rizvi

(S.A.T. Rizvi)  
Member (A)

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)

/sunil/